

1	2	3	4	5	6
20.	Employment in Quartzite mines.	. . . 19-2-77	5.80	7.25	8.70
21.	Employment in Quartz mines.	. . . 19-2-77	5.80	7.25	8.70
22.	Employment in Silica mines.	. . . 19-2-77	5.80	7.25	8.70
23.	Employment in mica mines	. . . 19-6-76	6.96 under ground 5.80 above ground	8.70 under ground 8.25 above ground	10.44 under ground 8.70 above ground
24.	Employment in Magnesite mines.	. . .	Proposals to fix minimum wages notified.		
25.	Employment in Graphite mines.	. . .	Proposals to fix minimum wages notified.		
26.	Agriculture (Part II)	. . . 18-9-76	4.45 to 6.50 (according to areas)	5.56 to 8.12	7.12 to 10.40

#### Conversion of Exchange system into Dialing system in Bijapur

5201. SHRI K. B. CHOUDHARI:  
Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal to convert the exchange system into Dialing System in Bijapur;

(b) if so, when the job will be taken in hand; and

(c) if not, the reasons for not implementing the dialing system in Bijapur?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Yes Sir.

(b) and (c). It is tentatively programmed to allot automatic equipment for Bijapur from I.T.I. supplies in the beginning of 7th Plan period and complete the installation in about two years thereafter.

#### Social Security measures for Agricultural Workers

5202. SHRI S. G. MURUGAIYAN:  
Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether at present the agricultural workers are out of the purview of social security measures initiated by Government; and

(b) if so, whether Government have any proposal to introduce some kind of social security measures in agricultural sector?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): (a) and (b). The agricultural workers employed in workshops in agricultural farms are covered by the Employees' State Insurance Act, 1948, if such farms are situated in the areas where the provisions of the Act have been applied. The Workmen's Compensation Act, 1923 is applicable to persons employed in farming by tractors or other contrivances driven by steam or other mechanical power or by electricity. The agricultural workers employed in the